

**MUSLIM WAKFS (AMENDMENT)  
BILL\****(Amendment of section 3)*

Shri Abdul Salam (Tiruchirappally): I beg to move for leave to introduce a Bill to amend the Muslim Wakfs Act, 1954.

Mr. Deputy-Speaker: The question is: "That leave be granted to introduce a Bill to amend the Muslim Wakfs Act, 1954".

*The motion was adopted.*

Shri Abdul Salam: I introduce the Bill.

**INDIAN EVIDENCE (AMENDMENT)  
BILL\****(Amendment of section 103)*

Shri Naushir Bharucha (East Khandesh): I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872".

*The motion was adopted.*

Shri Naushir Bharucha: I introduce the Bill.

**PARLIAMENTARY PRIVILEGES  
BILL\***

Shri Naushir Bharucha (East Khandesh): I beg to move for leave to introduce a Bill to define powers, privileges and immunities of Parliament and its Members in certain respects.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to define powers,

privileges and immunities of Parliament and its Members in certain respects".

*The motion was adopted.*

Shri Naushir Bharucha: I introduce the Bill.

**TERRITORIAL COUNCILS (AMENDMENT)  
BILL\****(Amendment of sections 3, 22, 30 and 36).*

Shri L. Achaw Singh (Inner Manipur): I beg to move for leave to introduce a Bill to amend the Territorial Councils Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Territorial Councils Act, 1956".

*The motion was adopted.*

Shri L. Achaw Singh: I introduce the Bill.

14.38 hrs.

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL***(Amendment of sections 342 and 562)*

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri Raghunir Sahai on the 22nd August, 1958 that the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration.

Out of 1½ hours allotted for discussion of the Bill, 1 hour and 1 minute were taken up on the 22nd August, 1958 and 29 minutes are now available.

Shri Easwara Iyer has to continue his speech. The hon. Member is not present. Shri Barman.